

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1302/93

Date of Order 15.10.93

- 1.K.Syama Sundara Rao
- 2.Ch.Veerashalingam

.. Applicants

Vs.

- 1.The Senior Superintendent of Post Offices,
Visakhapatnam Division, Visakhapatnam.
- 2.The Senior Superintendent of Post Offices,
Vizianagaram Division, Vizianagaram.
- 3.The Director General, Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi - 1.

.. Respondents

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.M.R.Devaraj

CORAM:

THE HON'BLE MR.P.T.THIRUVE NGADAM : MEMBER (ADMN.)

18/10/93
T.

OA.1302/93

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard learned counsel Sri Krishna Devan for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The two applicants in this OA were working as Postmen in Naval Base Post Office, Visakhapatnam, and Vizianagaram Cantonment Post office, Vizianagaram, respectively. They qualified in the Departmental examination for the post of Postal Assistants held in the year 1989 & 1988 respectively. Prior to promotion to the higher cadre, the first applicant underwent induction to Postal Assistants Training in PTC, Mysore, from 30-3-1990 to 19-6-1990 and ^{the second applicant from} 17-10-1989 to 6-10-1989 respectively. The training programme is residential and the board and lodging at the training institute are compulsory. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondent).

3. In accordance with the Government of India orders, quoted below SR 164 at Item(5)3 of Swamy's compilation of FR&SR Part-II, Travelling Allowances, at page 192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full daily allowances. Hence, the applicants are entitled for the amounts claimed by them. The above point has been squarely

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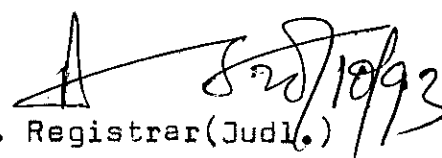
covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th daily allowance for the training period at PTC, Mysore, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P. J. 25
(P.T. Thiruvengadam)
Member (Admn)

Dated : October, 15, 1993
Dictated in the Open Court

sk


Dy. Registrar (Judl.)

- Copy to:-
1. The Senior Superintendent of Post Offices, Visakhapatnam Division, Visakhapatnam.
 2. The Senior Superintendent of Post Offices, Vizianagaram Division, Vizianagaram.
 3. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
 4. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
 5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
 6. One copy to Library, CAT, Hyd.
 7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 15/10/ -1993

~~ORDER/JUDGMENT:~~

~~M.A./R.A./C.A.No.~~

O.A.No.

in

-1302/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

~~Disposed of with directions~~

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

~~No order as to costs~~

pvm

Central Administrative Tribunal
DESPATCH
27 OCT 1993
HYDERABAD BENCH.